THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The Sub-Committee of the Expert Committee to review the existing policy on Jarawa tribe of Andaman Islands constituted by the Central Government has not submitted any report to the Central Government. However, a 'Group of Experts' to get perceptions of Jarawa tribe, constituted by the A&NI Administration had submitted its report. The report of Group of Experts was considered by the 'Sub-Committee of the Expert Committee' in its meeting held on 14-10-2011. It was decided that at present there is no need for a change in the policy.

(b) to (d) There is no mention at page No. 10 of this report that police pesonnel themselves sexually exploit some Jarwa young women who live near the police posts. However, some objectionable video footage about the Jarawa tribes were shown in the media on 11-01-2012 and 05-02-2012. The A&NI Administration have informed tht two cases have been filed under section 292 IPC r.w.s. 67 IT Act, 2000, 3(1)(iii) of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and 7/8 of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956. Four persons have been arrested in this connection, including two policemen. The Policemen have been placed under suspension for dereliction in the discharge of their duties and departmental enquiry has been initiated against them. Other measures taken by the UT Administration includes reduction of the number of convoys from 8 to 4 on each side on the Andaman Trunk Road (ATR) which passes through the Jarawa Reserve and strict regulation of traffic on ATR; cautioning tour operators to desists from promoting Jarawa tourism conducting awareness programmes among settlers and ATR users from time to time; display on signboards DO's and DON'Ts and strengthening Andaman Adim Jati Vikash Samiti (AAJVS) for protection of aboriginal Tribes including Jarawas.

Criminal activities against Scheduled Tribes

1063. SHRIMATI T. RATNA BAI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- the steps Government is taking ot counter the rising incidence of criminal activities against Scheduled Tribes in the country, specifically in Andhra Pradesh where 13.7 per cent of all such crimes occur;
 - (b) the details thereof:
- the percentage of the crimes reported against Scheduled Tribes communities that are resolved conclusively; and
 - the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) and (b) As informed by Ministry of Home Affairs and National Crime Records Bureau:

As per Seventh Schedule, 'Police' and 'Public Order' are State Subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST Women lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest important to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01.04.2010 on crimes against SC/ST respectively to all States/UTs.

The advisory on SC/ST has enumerated various steps, *viz*; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc. During 2010 out of 5885 cases of crime against STs reported in the country 807 cases were reported from Andhra Pradesh which accounts for 13.7 percent.

(c) and (d) Out of 5761 cases of crime against STs investigated, 4341 cases were charge-sheeted during 2010 in the country which accounts for 96.0%.

Welfare of tribal communities in Andhra Pradesh

1064. SHRIMATI T. RATNA BAI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there are still any tribal communities in Andhra Pradesh that have not been brought under either the Fifth or Sixth Schedules of the Constitution;
 - (b) the details thereof;
- (c) the measures that have been taken to ensure the welfare and development of such areas in the interim period; and
 - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The Fifth Schedule or Sixth Schedule of the Constitution does not deal with the inclusion of tribal communities. However, the communities as scheduled tribes are notified under Article 342 of the Constitution.

- (b) Does not arise.
- (c) and (d) All schemes/programmes being implemented by this Ministry for the welfare and development of the scheduled tribes are applicable to the scheduled tribes residing in the Scheduled Areas and outside Scheduled Areas in the State of Andhra Pradesh.